

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1) Mr. R.C. Rath, Advoc. has appeared for Q.1 & 4 but counter not filed.

2) A.D. not back from A.2.

3) A.D returned from Q.3 but appearance & counter not filed.

Registrar

M.Y
18/10/01

Dt. 19.10.2001

Shri R.C. Rath, I.C. counsel for Q.1 and Q.4 has filed application on 17.10.2001, today he has not taken any steps to file counter.

A.D not returned from Q.2. Notice issued to all Respondents on 16.8.2001 by Regd. Post/AD. Service therefore treated sufficient.

Q.3 is absent on call. No steps taken to file counter.

Call on 12.11.2001 for counter.

19/10/2001
REGISTRAR

Counter not filed.

19/10/2001
Registrar

Order dated 19.3.2002. Heard the parties, the Advocate, The applicant having been proceeded against departmentally, because of unauthorised absence, had to face removal from service as a measure of punishment. As against the said order of removal he carried an appeal, and the Appellate Authority rejected his appeal without any reason vide Annexure-4 dated 25.8.1998. Since the Appellate order is not a reasoned one, we hereby quash the same and remit the matter to the Appellate Authority for reconsideration of the appeal with a direction that he shall pass a reasoned/speaking order within a period of three months hence; especially ^{by} keeping in mind, as averred by the applicant in the O.A., that the punishment imposed is highly disproportionate.

The O.A. is allowed in part. No costs.

W.H.
MEMBER (ADMINISTRATIVE)

G. S. G.
MEMBER (JUDICIAL)

